FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR TERIYAKI BUILDERS PRIVATE LIMITED OPERATING IN TRADING BUSINESS AT NEW DELHI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP~~ No.	Teriyaki Builders Private Limited (Formerly Known as Oasis Suppliers Private Limited) PAN No.: AABCO4960F CIN: U51909DL2011PTC377749
2.	Address of the registered office	**Registered Office:** 865, Ground Floor, Shop No. 2, Gali No. 7, Govindpuri, Kalkaji New Delhi, South Delhi-110019 **Earlier Registered Office:** 740 GF, Janta Flat, GTB Enclave, Dilshad Garden, Delhi, North East Delhi-110093
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	No Fixed Assets of Corporate Debtor as per the provisional financial statements as on CIRP Commencement date i.e. 29th August, 2023
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by email to Resolution Professional at cirp.teriyakibuilders@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by email to Resolution Professional at cirp.teriyakibuilders@gmail.com
10.	Last date for receipt of expression of interest	08/01/2024
11.	Date of issue of provisional list of prospective resolution applicants	15/01/2024
12.	Last date for submission of objections to provisional list	20/01/2024
13.	Date of issue of final list of prospective resolution applicants	29/01/2024

SUDHANSHU GUPTA ★ IBBI/IPA-002/IP-N00216/2017-18/10668 ★
INSOLVENCY PROFESSIONAL

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03/02/2024
15.	Last date for submission of resolution plans	04/03/2024
16.	Process email id to submit Expression of Interest	cirp.teriyakibuilders@gmail.com

Note:

1. **This Form G is an extension of the original Form G published in The Pioneer (English Edition) and Dainik Savera Times (Hindi Edition) on 2nd December, 2023. The Last date for submission of EOI is now extended till 8th January, 2024.**
2. **The abovementioned timelines are subject to the approval of the Hon'ble NCLT for extension of the time of CIRP Process beyond 25th February, 2024.**

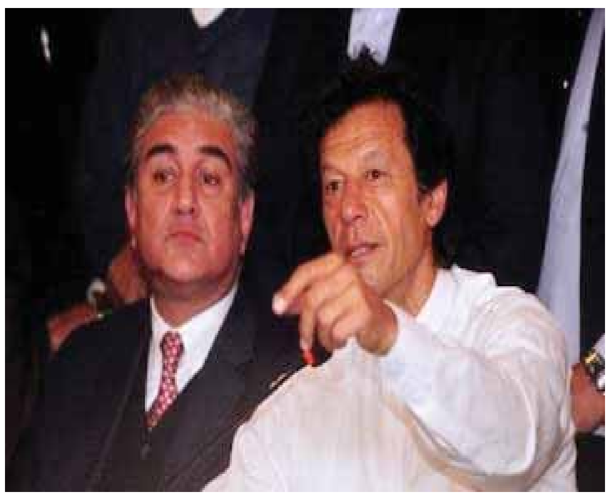
Sudhanshu Gupta
Resolution Professional of M/s Teriyaki Builders Private Limited
(Formerly Known as Oasis Suppliers Private Limited)
Regn. No. – IBBI/IPA-002/IP-N00216/2017-18/10668
Address: 311, Agarwal Chamber-2, Plot No. 30, 31,
Veer Savarkar Block, Opp. Metro Pillar No. 58,
Shakarpur, East Delhi-110092
Email Address: sg_1973@rediffmail.com
Contact No.: +91-9811547321

Date: 22nd December, 2023
Place: Delhi

SUDHANSHU GUPTA ★ IBBI/IPA-002/IP-N00216/2017-18/10668 ★ INSOLVENCY PROFESSIONAL

Cipher case: SC nod to Imran, Qureshi's bail

PTI ■ ISLAMABAD



In a relief to jailed former prime minister Imran Khan ahead of elections, Pakistan's Supreme Court on Friday approved his and close aide Shah Mahmood Qureshi's bail in the cipher case related to the alleged leakage of state secrets.

The apex court also directed the Pakistan Tehreek-e-Insaf (PTI) leaders to submit surety bonds worth Rs 1 million each, the Dawn newspaper reported. The order was issued by a three-member bench headed by Justice Sardar Tariq Masood and comprising Justices Athar Minallah and Syed Mansoor Ali Shah on a set of PTI petitions ahead of the February 8 general elections.

The case is based on the allegation that a diplomatic document sent by the Pakistan embassy in March last year was mishandled by Khan, 71, and Qureshi, 67, and they violated the secrecy laws of the country.

However, Khan will remain in jail as he is convicted in the Toshakhana corruption case about the concealment of details of state gifts. During Friday's hearing, Justice Masood observed that the statement of a witness is taken on oath, but Azam Khan's - ex-principal secretary of former premier Khan who is a key witness in the case - statement was taken without one, the Express Tribune newspaper said.

He then inquired if an investigation was conducted regarding Azam's prolonged disappearance. Referring to the National Security Council's (NSC) meeting held over the matter during Shehbaz Sharif's tenure as premier, Justice Masood inquired why the then-premier claimed that the cypher document was missing if during the meeting it was suggested that a demarche should be issued.

"Mashallah, the Islamabad High Court has already given a decision on the matter. The only job that appears to be remaining is providing [the accused] a noose" Justice Masood remarked, expressing his displeasure with the proceedings in the lower court. The acting chief justice then wondered how two NSC meetings were held on the issue if the cypher was missing.

During the court proceedings, the top court also heard the petition against Khan and Qureshi's October 23 indictment. At the outset of the hearing, Justice Masood remarked that the indictment that was challenged was already nullified by the Islamabad High Court (IHC) on November 21.

As a result, Khan and Qureshi's October 23 indictments in the case also stood null and void, and the trial was conducted again. Justice Masood said that the fresh indictment will not be affected by the previous proceedings that were declared invalid by the IHC. At this, Khan's counsel Hamid Khan argued that the trial was taking place on the previous chargesheet.

Justice Masood noted that the petition against the old chargesheet has become infructuous. "If you have an objection to the fresh indictment then challenge it in the high court," the judge told the lawyer.

To this, Hamid requested the court to wait for the IHC's decision against the in-camera trial in the cipher case.

Khan's other counsel Barrister Salman Safdar said that Hamid had made amendments to his petitions, requesting the court to take it as a fresh one.

The court then adjourned the hearing on the plea against indictment and took up the bail petitions. Speaking to the media following the SC verdict, PTI lawyer Barrister Salman Safdar said the cipher case has reached its conclusion. He said the federal government failed to prove that the cipher case is a serious offence that carries a maximum penalty of death sentence or life imprisonment. Safdar said when nothing was found in other cases against the PTI leaders then the government used the cipher case against them for "political victimisation".

"Supreme Court has made some observations [regarding the cipher case] which will make it difficult for the government to defend [the case] in the trial court," he added. "The cipher case has become zero, nothing is left in this now," he said. The Federal Investigation Agency's charge sheet alleges the document was never returned by Khan. The PTI has long held that the document contained a threat from the United States to oust Khan as prime minister.

The Special Court (Official Secrets Act) had begun the cipher trial afresh last week at the Adiala district jail after Khan and Qureshi were indicted for a second time in the case on December 13. Khan and Qureshi, who is also behind bars, were first indicted in the case on October 23. Both had pleaded not guilty. The trial was being held at the Adiala Jail and four witnesses had alre-a-dy recorded their statements when the Islamabad High Court termed the government's notification for a jail trial "erroneous" and scrap-ped the entire proceedings.

The IHC had endorsed Khan's indictment, disposing of his plea against the same, but had also instructed the special court judge to ensure a "fair trial". Khan was ousted through a vote of no-confidence in April 2022. More than 150 cases have been registered against him since his ouster from power.

Will address reservations on level playing field: SC

PTI ■ ISLAMABAD

FEBRUARY 8 ELECTIONS IN PAK

Former Pakistan prime minister Imran Khan's party on Friday said that the election commission has assured that it would address its concerns regarding a lack of a level playing field in the February 8 general election. Pakistan Tehreek-e-Insaf (PTI) lawyer Shoaib Shaheen made the remarks after a party delegation met with the Election Commission of Pakistan (ECP) here following the directives issued by the Supreme Court earlier in the day.

A three-member bench of the Supreme Court instructed the top election body to address the concerns of jailed former prime minister Khan's party about the lack of a level playing field in the upcoming elections. The bench, comprising Justice Sardar Tariq Masood, Justice Athar Minallah and Justice Syed Mansoor Ali, directed the PTI to submit its complaint to the ECP at 3 pm on Friday and ordered the attorney general to facilitate the two sides to address the issue. It also asked the top election body to examine thoroughly and address all concerns raised by the PTI. The party had alleged that its top leadership was in jail and its candidates were being harassed, making it difficult for candidates to file their nomination papers for the elections being held on February 8, 2024.

Speaking to the media after meeting with the ECP, PTI lawyer Shaheen said, "They (ECP officials) have promised that the grievances will be addressed," the Dawn newspaper reported. Expressing hope that the commission would play its role in ensuring free and fair elections, Shaheen said it assured the party that all the complaints that had been raised would be resolved.

Separately, the ECP also issued instructions to the Islamabad chief commissioner, Islamabad and Sindh police chiefs and all four chief secretaries and provincial election commissioners regarding candidates' nomination papers, according to the report. The letters said that various complaints were received about electoral candidates facing difficulties obtaining and submitting nomination papers, with snatching of documents also reported. The ECP took "serious notice" of the matter and directed necessary action under the law on such matters be taken to inform the electoral watchdog. Earlier, during the petition hearing, lawyer Shaheen said that the PTI candidates were not provided with the nomination papers and were not allowed to submit them. He said that Maintenance of Public Order (MPO) orders were still being issued against their leaders despite the issuance of the election schedule, Geo News reported. "The party's concerns about not having a level playing field seem valid," Justice Minallah remarked during the hearing. He also stated that the conduct of the ECP showed that "there is no level playing field." On Thursday, PTI chief Gohar Khan filed a petition stating that the party should be allowed to contest elections without any discrimination.

On Wednesday, the Lahore High Court (LHC) ordered that all political parties should have a level playing field after the PTI party claimed that its candidates were allegedly denied nomination papers by the 'state agencies.' The court also ordered the Pakistan Electronic Media Regulatory Authority (PEMRA) to ensure "complete freedom of speech" to all political leaders in the media. Hearing Khan's petition against the ban on his name and speeches on TV channels, Justice Mirza directed the PEMRA to "ensure a level playing field for all political parties in broadcasting their content and speeches." PTI founder and former prime minister Khan, 71, served as prime minister of Pakistan from August 2018 to April 2022. He was ousted through a vote of no-confidence in April 2022.

Imran Khan's nomination papers submitted

PTI ■ LAHORE

Disqualified and jailed former prime minister Imran Khan on Friday had his nomination papers submitted at Mianwali, his home constituency in Punjab province, for the February 8 general elections.

Khan, the 71-year-old founder of the Tehreek-e-Insaf (PTI) was convicted in what is known as the Toshakhana corruption case on August 5 this year, a charge that also disqualified him from contesting any elections for five years. Khan filed a plea in the Islamabad High Court, which turned it down, prompting his party to move the Supreme Court.

The cricketer-turned-politician did get a bail from the apex court but he remains in jail on account of his arrest in two other cases.

On Friday, PTI leader Umar Bodla appeared on behalf of the former prime minister and submitted Khan's nomination papers for the National Assembly's NA-89 constituency, according to Geo News. According to the revised poll schedule announced by the Election Commission of Pakistan (ECP), the prospective candidates could submit their nomination papers by Sunday. The scrutiny of nomination papers will be held from December 24 to 30. "Khan's legal team says that the district court, which sent Khan to jail and had him disqualified, gave a baseless judgment," Geo News added.

Meanwhile, Pakistan's election commission on Friday extended the deadline for filing nomination papers for the February 8 general elections by two days till Sunday after major political parties sought more time to complete the time-consuming exercise.

According to the schedule issued by the Election Commission of Pakistan (ECP), potential candidates are required to file nomination papers from December 20 to 22. The top election body began accepting nomination papers from prospective candidates on Wednesday. The deadline for the filing of papers was set to expire at 4:30 pm on Friday. However, in a press release on Friday morning, the electoral watchdog announced that nomination papers can now be filed till Dec 24 (Sunday). It said the decision was taken in response to requests from political parties and to facilitate the candidacy process.

"Political parties must submit priority lists for specific seats to returning officers within the stipulated time," it said. With little than over a month left for polls, the electoral watchdog has entered election mode. Last week, the commission issued the election schedule, putting an end to uncertainty surrounding the exercise.

Returning officers will examine the nomination papers from December 25 to 30, as specified in the schedule. The statement underscored that "all activities as listed in the election schedule released on December 15 will be held as planned". The electoral watchdog also confirmed that the amended schedule was available on the ECP website. The statement further emphasises that the changes did not affect the poll date and that elections would be held on February 8.

In Lahore, PML-N Chief Organiser Maryam Nawaz Sharif reportedly received nomination papers. She is expected to contest elections from a national or provincial assembly constituency from Lahore and submit nomination papers on Friday.

After fresh delimitation, the National Assembly would consist of 336 seats, including 266 general seats, 60 seats reserved for women, and 10 for non-Muslims. Those contesting for the National Assembly would have to submit Rs 30,000 with nomination documents, while the fee for a provincial assembly is Rs 20,000. A candidate is legally allowed to submit a maximum of five nomination papers.

Six labourers killed in attack in Pak northwest

Bodies of labourers killed in Pakistan's Khyber Pakhtunkhwa province PTI

PTI ■ PESHWAR

Unidentified militants shot and killed at least six labourers who were working on the construction site of a police station in Pakistan's restive Khyber Pakhtunkhwa province on Friday, police said. The tragic incident took place in Wana, South Waziristan Tribal District.

The labourers were killed after being shot at point-blank range by unidentified militants while they were in their tents. As many as 6 labourers, who worked on the construction site of a police station were killed, police said. District Police Officer South Waziristan Farmanullah confirmed the incident and said that the police are investigating the killings from every angle. However, no group has claimed responsibility for the attack. Caretaker Chief Minister of the province justice Retired Arshad Hussain has condemned the killing of six labourers and prayed for their eternal peace. In August, at least 11 labourers were killed and two injured in a terrorist attack in the same district. Recently, Pakistan has been hit by a wave of terrorist activities orchestrated by various terror outfits. Khyber Pakhtunkhwa province was the most affected by terror attacks in November, recording 51 attacks with 54 deaths and 81 injuries.

North Korea's reported use of a nuclear complex reactor might be an attempt to make bomb fuels

AP ■ SEOUL

North Korea may have started operating a light-water reactor at its main nuclear complex in a possible attempt to establish a new facility to produce bomb fuels, the UN atomic agency and outside experts said. If correct, the assessment would show that North Korea has taken a step to implement leader Kim Jong Un's repeated vows to build more nuclear weapons in response to what he described as intensifying US-led military threats.

The International Atomic Energy Agency has observed increased levels of activity at and near the light-water reactor at the Yongbyon nuclear complex and since mid-October, a strong water outflow from its cooling system, IAEA Director General Rafael Grossi said on Thursday. The observations were consistent with the commissioning of the reactor, Grossi said.

"The LWR, like any nuclear reactor, can produce plutonium in its irradiated fuel, which can be separated during reprocessing, so this is a cause for concern," he said. "I repeat that the further development of (North Korea's) nuclear program, including the construction and operation of the LWR, is a violation of UN Security Council resolutions and is deeply regrettable."

The International Atomic Energy Agency has not had access to Yongbyon or other locations in North Korea since the country kicked out the agency's inspectors in 2009. The IAEA has said it uses satellite imagery and open source information to monitor developments in North Korea's nuclear program.

Observers say light-water reactors are best-suited for electricity generation, but North Korea could adapt one at Yongbyon to produce plutonium for weapons. Shin Jongwoo, a military expert at the Seoul-based Korea Defense and Security Forum, said the Yongbyon complex isn't used for producing civilian energy so outsiders suspect the reported light-water reactor operation is related to the North's nuclear weapons program.

"North Korea has talked about bolstering its nuclear strength and building more tactical nuclear weapons to be mounted on ballistic missiles. So (the light-water reactor operation) is suspected to be activities" to extract plutonium, Shin said. Plutonium is one of the two key ingredients used to manufacture nuclear weapons, along with highly enriched uranium. Yongbyon has long produced plutonium from its widely known 5-megawatt reactor, and the light-water reactor would be an additional plutonium-producing source. Yongbyon has an uranium-enrichment facility as well. Construction of the light-water reactor began a decade ago. It is known to have a bigger capacity than the 5-megawatt reactor, meaning it could produce more bomb fuel, according to Lee Choon Geun, an honorary research fellow at South Korea's Science and Technology Policy Institute.

Lee said plutonium is better suited for miniaturised nuclear warheads. Some experts say North Korea has been working to build warheads small enough to be placed on short-range missiles targeting South Korea. Grossi said recent observations indicate that the water discharge seen in October is warm, an indication the reactor has reached criticality. But without access to the facility, the IAEA cannot confirm the reactor is operating. In 2019, during a summit with then-President Donald Trump, Kim Jong Un offered to dismantle the Yongbyon complex if he won extensive sanctions relief. But the Americans rejected Kim's offer because it would be a limited denuclearization step that would leave North Korea's already-built nuclear weapons and covert nuclear facilities intact. After his diplomacy with Trump fell apart, Kim has focused on enlarging his nuclear arsenal and building more high-tech weapons in what experts believe is a bid to increase his leverage in future diplomacy with the US. In a key political meeting in December 2022, Kim ordered the "exponential" expansion of the North's nuclear arsenal.

Joe Biden set to sign executive order aimed at financial facilitators of Russian def industry

Washington (AP): President Joe Biden is set to sign an executive order giving the US Treasury Department the authority to target financial institutions that facilitate Russia's efforts to bolster its defence industry. The new sanctions authority is meant to gum up the Kremlin's push to restock the Russian military's depleted arsenal after nearly 22 months of fighting in Ukraine.

Russia has already lost over 13,000 pieces of equipment, including tanks, drones and missile systems, according to a US assessment. The White House said Biden plans to sign the order later on Friday. "We expect financial institutions will undertake every effort to ensure that they are not witting or unwitting facilitators of circumvention and evasion," Treasury Secretary Janet Yellen said in a statement announcing the order.

"And we will not hesitate to use the new tools provided by this authority to take decisive, and surgical, action against financial institutions that facilitate the supply of Russia's war machine." The latest effort to tighten pressure on Russia comes just weeks after Biden and G-7 leaders met virtually to discuss support for Ukraine as rancor spreads in Washington over the cost of backing Kyiv in a war that has no end it sight. The White House has been locked in talks with key lawmakers to approve more money for Ukraine. Biden has proposed USD 110 billion package of wartime aid for Ukraine, Israel and other national security priorities.

GOP lawmakers have declined to approve the money until the White House agrees to major immigration and US-Mexico border policy changes. The Defence Department says it has nearly run out of available funds for supporting Ukraine's defense. The G-7 leaders said in a statement following the December 6 meeting that they would work to curtail Russia's use of the international financial system to further its war in Ukraine and target "Russian military procurement networks and those who help Russia acquire machine tools, equipment and key inputs."

Russian defence spending rose by almost 75 per cent in the first half of 2023, and Russia is on track to devote a record amount to defense next year.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR TERIYAKI BUILDERS PRIVATE LIMITED OPERATING IN TRADING BUSINESS AT NEW DELHI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP~~ No.	**Teriyaki Builders Private Limited** (Formerly Known as Oasis Suppliers Private Limited) PAN No.: AABCO4960F CIN : U51909DL2011PTC377749
2.	Address of the registered office	**Registered Office:** 865, Ground Floor, Shop No. 2, Gali No. 7, Govindpuri, Kalkaji New Delhi, South Delhi-110019 **Earlier Registered Office :** 740 GF, Janta Flat, GTB Enclave, Dilshad Garden, Delhi, North East Delhi-110093
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	No Fixed Assets of Corporate Debtor as per the provisional financial statements as on CIRP Commencement date i.e. 29th August, 2023
5.	Installed capacity of main products/ services	NIL
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by email to Resolution Professional at cirp.teriyakibuilders@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by email to Resolution Professional at cirp.teriyakibuilders@gmail.com
10.	Last date for receipt of expression of interest	08/01/2024
11.	Date of issue of provisional list of prospective resolution applicants	15/01/2024
12.	Last date for submission of objections to provisional list	20/01/2024
13.	Date of issue of final list of prospective resolution applicants	29/01/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03/02/2024
15.	Last date for submission of resolution plans	04/03/2024
16.	Process email id to submit Expression of Interest	cirp.teriyakibuilders@gmail.com

Note:
1. This Form G is an extension of the original Form G published in The Pioneer (English Edition) and Dainik Savera Times (Hindi Edition) on 2nd December, 2023. The Last date for submission of EOI is now extended till 8th January, 2024.
2. The abovementioned timelines are subject to the approval of the Hon'ble NCLT for extension of the time of CIRP Process beyond 25th February, 2024.

Sd/-
Sudhanshu Gupta
Resolution Professional of M/s Teriyaki Builders Private Limited
(Formerly Known as Oasis Suppliers Private Limited)
Regn. No.–IBBI/IPA-002/IP-N00216/2017-18/10668
Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092
Email Address: sg_1973@rediffmail.com
Contact No.: +91-9811547321

Dated : 22.12.2023
Place : Delhi

APPENDIX IV-A
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Indiabulls Housing Finance Ltd. [CIN: L65922DL2005PLC136029] ("Secured Creditor")**, the **physical possession** of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"as is where is", "as is what is" and "whatever there is"** basis on **08.01.2024** from **02.00 P.M. to 04.00 P.M.**, for recovery of **Rs. 21,79,028/- (Rupees Twenty One Lakh Seventy Nine Thousand Twenty Eight only)** pending towards the **Loan Account No. HHLGRG00242059**, by way of outstanding principal, arrears (including accrued late charges) and interest till **18.12.2023** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. **19.12.2023** along with legal expenses and other charges due to the Secured Creditor from **SANJAY SRIVASTAVA and ARCHANA SRIVASTAVA.**

The Reserve Price of the Immovable Property will be **Rs. 11,80,000/- (Rupees Eleven Lakh Eighty Thousand only)** and the Earnest Money Deposit (**"EMD"**) will be **Rs. 1,18,000/- (Rupees One Lakh Eighteen Thousand only)** i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF UPPER GROUND FLOOR, REAR RIGHT HAND SIDE (THE SAID FLOOR) ADMEASURING 41.81 SQ. MTR. BUILT ON PROPERTY BEARING NO. 125 OUT OF KHASRA NO. 351, SITUATED IN VILLAGE BINDAPUR, DELHI, AREA ABADI NOW KNOWN AS COLONY T-BLOCK EXTENSION, UTTAM NAGAR, NEW DELHI-110078, DELHI WITH PROPORTIONATE RIGHTS OF LAND UNDERNEATH, COMMON STAIR CASE, ENTRANCE, PASSAGE & SUBMERSIBLE, WITH ALL COMMON RIGHTS OF THE BUILDING, INCLUDING RIGHTS APPURTENANT THERETO WITH COMMON ONE CAR PARKING SPACE AT GROUND FLOOR.

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.indiabullshomeloans.com. For bidding, log on to www.auctionfocus.in

Date : 19.12.2023
Place : NEW DELHI

Sd/-
Authorized officer
Indiabulls Housing Finance Limited

APPENDIX IV-A
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to **Indiabulls Housing Finance Ltd. [CIN: L65922DL2005PLC136029] ("Secured Creditor")**, the **constructive possession** of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on **"as is where is", "as is what is" and "whatever there is"** basis on **08.01.2024** from **02.00 P.M. to 04.00 P.M.**, for recovery of **Rs. 27,50,854/- (Rupees Twenty Seven Lakh Fifty Thousand Eight Hundred Fifty Four only)** pending towards **Loan Account No. HLAPDMT00296530**, by way of outstanding principal, arrears (including accrued late charges) and interest till **18.12.2023** with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. **19.12.2023** along with legal expenses and other charges due to the Secured Creditor from **Sachin Srivastava (Proprietor, Sky Tone Sale Devices), Madhuri Srivastava and Priyanka Srivastava.**

The Reserve Price of the Immovable Property will be **Rs. 34,08,000/- (Rupees Thirty Four Lakh Eight Thousand only)** and the Earnest Money Deposit (**"EMD"**) will be **Rs. 3,40,800/- (Rupees Three Lakh Forty Thousand Eight Hundred only)** i.e. equivalent to 10% of the Reserve Price.

DESCRIPTION OF THE IMMOVABLE PROPERTY

A BUILT-UP PROPERTY ON FIRST FLOOR UPTO THE CEILING LEVEL, AREA MEASURING 86 SQUARE YARDS, BEARING PART OF PROPERTY NO. X-28 (OLD NO. 1531-A), PART OF PLOT NO. C-32, OUT OF KHASRA NO. 386 AND 387 SITUATED IN THE AREA OF VILLAGE ULDHANPUR, IN THE ABADI OF NAVEEN SHAHDARA, ILLAQUA SHAHDARA, DELHI - 110032 TOGETHER WITH COMMON PARKING SPACE AND WHICH IS BOUNDED AS FOLLOWS :-

EAST :	**ROAD 24 FEET WIDE**	**NORTH :**	**PART OF PROPERTY**
WEST :	**PLOT NO. C-23**	**SOUTH :**	**PLOT NO. C-33**

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. www.indiabullshomeloans.com. For bidding, log on to www.auctionfocus.in

Date : 19.12.2023
Place : DELHI

Sd/-
Authorized officer
Indiabulls Housing Finance Limited

अगर एक चुना हुआ सांसद सरकार से सवाल ही नहीं पूछ सकता तो फिर उसका सांसद होने का क्या फायदा? संदीप पाठक

प्रधानमंत्री और गृहमंत्री का दायित्व बनता था कि वह सुरक्षा में चूक को लेकर संसद में जवाब देते, बीजेपी ने हमेशा बहन बेटियों के अपमान करने वालों को पदों से सुशोभित किया

सवेरा ब्यूरो

नई दिल्ली, चंडीगढ़, 22 दिसंबर : आम आदमी पार्टी के राष्ट्रीय महामंत्री (संगठन) और राज्यसभा सांसद डॉ. संदीप पाठक ने शुक्रवार को कई मुद्दों को लेकर केंद्र सरकार पर निशाना साधा। उन्होंने अंतरराष्ट्रीय पहलवान और ओलंपिक में पदक विजेता साक्षी मलिक के संन्यास की लेकर भी केंद्र सरकार पर कड़ा प्रहार किया।

उन्होंने कहा कि बीजेपी सरकार ने हमेशा ही बहन बेटियों और महिलाओं के अपमान करने वालों को पदों से सुशोभित किया है। देश का नाम रोशन करने वाली ओलंपिक में मेडल लाने वाली पहलवान बेटियों को पहले न्याय के लिए जंतर मंतर पर बैठना पड़ा। इसके बाद अब कोई उम्मीद नजर नहीं आने पर ओलंपियन मेडलिस्ट साक्षी मलिक ने कुश्ती से ही संन्यास की घोषणा करनी पड़ी। उन्होंने कहा कि इसके लिए बीजेपी को बेनकाब करने की जरूरत है। जनता सबकुछ देख रही है।'आप' संगठन महामंत्री और राज्यसभा सांसद डॉक्टर संदीप पाठक ने कहा कि पूरी दुनिया में भारत को प्रजातंत्र के लिए जाना जाता है। कहा जाता है कि भारत का प्रजातंत्र सबसे पुराना, निष्पक्ष और मजबूत है। प्रजातंत्र का मूल आधार ही प्रश्न पूछना होता है। अगर एक चुने हुए सांसद को सदन में खड़े होकर सवाल पूछने की ही आजादी नहीं है तो फिर उसका सांसद होने का फायदा ही क्या है? आप सोच कर

डॉ. संदीप पाठक

देखिए कि जब एक चुने हुए सांसद को ही नहीं बोलने दिया जा रहा है तो फिर देश के आम लोगों की हालत क्या होगी? आज देश का दुर्भाग्य है कि विपक्ष के लगभग 150 सांसदों को सवाल पूछने के कारण संसद से निलंबित कर दिया गया है। सांसदों का सिर्फ इतना कसूर है कि वह संसद की सुरक्षा में चूक को लेकर मोदी सरकार से सवाल पूछ रहे थे। जो लोग सुरक्षा तोड़कर संसद के अंदर घुसे उनको भाजपा के एक सांसद अपनी गाड़ी में बिठाकर ले गए थे। उस सांसद पर कार्रवाई करने के बजाय मोदी सरकार विपक्ष के सांसदों को निलंबित कर रही है।डॉ. संदीप पाठक ने आगे कहा कि सुरक्षा में इतनी भारी चूक के बाद प्रधानमंत्री नरेंद्र मोदी और गृहमंत्री अमित शाह का दायित्व बनता था कि वह सदन में आकर जवाब देते। अगर वह संसद में आकर जवाब नहीं दे सकते तो फिर उनके पास इतने बड़े पद होने का क्या फायदा है? संसद में जवाब देने के बजाय मोदी सरकार लगातार सांसदों को निलंबित करती जा रही है। आज जो भी मोदी सरकार से सवाल पूछता है उसको या तो सस्पेंड कर दिया जाता है या फिर जेल के अंदर बंद कर दिया जाता है। जो भी व्यक्ति राजनैतिक रूप से भाजपा के सामने खड़ा होता है उसको यह ईडी और सीबीआई के द्वारा गिरफ्तार कर लेते हैं। देश अब अच्छे तरीके से इनके कारनामे और षड्यंत्र को समझने लगा है। देश के प्रमुख मुद्दे महंगाई, बेरोजगारी और भ्रष्टाचार को लेकर सभी विपक्षी नेता एक साथ हैं। सभी दल एक साथ मिलकर नरेंद्र मोदी जी और भाजपा की सरकार को हटाएंगे।

सीनियर सेकेंडरी शैक्षिक व मुक्त विद्यालय पूरक परीक्षा परिणाम घोषित

हरियाणा: 43 फीसदी रहा सीनियर सेकेंडरी शैक्षिक परीक्षा परिणाम

सवेरा ब्यूरो

चंडीगढ़, 22 दिसंबर : हरियाणा विद्यालय शिक्षा बोर्ड भिवानी द्वारा अक्तूबर में आयोजित करवाई गई सीनियर सेकेंडरी शैक्षिक व मुक्त विद्यालय पूरक परीक्षा का परिणाम घोषित किया गया है।

यह परिणाम बोर्ड की वेबसाइट पर देखा जा सकता है। परीक्षा में 40342 परीक्षार्थी प्रवेश हुए थे। जिसमें 26167 छात्र व 14175 छात्राएं शामिल हुए। ये परीक्षाएं प्रदेशभर में 109 केंद्रों पर 19 अक्तूबर से 08 नवंबर तक संचालित हुई थी। प्रवक्ता ने बताया कि परीक्षा परिणाम 43.00 फीसदी रहा है। परीक्षा में 12349 परीक्षार्थी प्रविष्ट हुए थे। जिनमें से 5310 उत्तीर्ण हुए। इनमें से 5306 परीक्षार्थियों की कंपार्टमेंट आई है। परीक्षा में 8398 छात्रों ने भाग लिया। जिसमें से 3660 छात्र पास हुए। जिनकी पास प्रतिशतता 43.58 रही और 3951 प्रविष्ट छात्राओं में से 1650 पास हुई। जिनकी पास प्रतिशतता 41.76 रही।

सीनियर सेकेंडरी मुक्त विद्यालय परीक्षा का परिणाम 24.48 फीसदी रहा है। परीक्षा में 27993 परीक्षार्थी प्रविष्ट हुए थे। जिनमें से 6853 उत्तीर्ण हुए। इनमें से 21140 परीक्षार्थियों की रिअपीयर आई है। परीक्षा में 17769 छात्रों ने भाग लिया। जिसमें से 4293 छात्र पास हुए। जिनकी पास प्रतिशतता 24.16 रही और 10224 प्रविष्ट छात्राओं मे से 2560 पास हुई, जिनकी पास प्रतिशतता 25.04 रही।

परीक्षार्थी अपनी उत्तरपुस्तिका की पुनःजांच/पुनर्मुल्यांकन निर्धारित शुल्क सहित परिणाम घोषित होने की तिथि से 20 दिन तक ऑनलाइन आवेदन कर सकते हैं।

ऋणवसूली न्यायाधिकरण-I, दिल्ली
चौथी मंजिल, जीवन तारा बिल्डिंग, पार्लियामेंट स्ट्रीट, नई दिल्ली-110001
TA 2255/2022

करूर वैश्य बैंक
बनाम
अनिल कुमार आदि
(1)अनिल कुमार और अन्य निवासी 55/22 अशोक नगर, पश्चिम दिल्ली -110018
(2) श्रीमती भावना पत्नी श्री अनिल कुमार, 55/22, अशोक नगर, दिल्ली-110018
(3)मैसर्स टीडीआई इंफ्राकॉर्प लिमिटेड अपने निदेशक के माध्यम सेपंजीकृत कार्यालय के साथ- यूजी फ्लोर, वंदना बिल्डिंग, 11 टॉलस्टॉय मार्ग, कनॉट प्लेस, दिल्ली -110001

जबकि उपरोक्त नामित आवेदक ने एक मामला दर्ज किया है **30,17,294.14/- रुपये (रुपये तीस लाख सत्रह हजार दो सौ चौरानवे और चौदह पैसे मात्र)** की वसूली के लिए ट्रिब्यूनल की संतुष्टि है कि साधारण तरीके से आपकी सेवा करना संभव नहीं है। इसलिए, यह नोटिस विज्ञापन द्वारा दिया गया है जिसमें आपको **03.04.2024** को सुबह 10:30 बजे एलडी रजिस्ट्रार के समक्ष उपस्थित होने का निर्देश दिया गया है (अधिक जानकारी के लिए कृपया डीआरटी वेबसाइट www.etribunal.gov.in फोन नंबर पर जाएं: 011-23748473 ध्यान दें कि इस ट्रिब्यूनल के समक्ष उपर्युक्त दिन पर उपस्थित होने में आपकी विफलता के मामले में, मामले की सुनवाई की जाएगी और आपकी अनुपस्थिति में निर्णय लिया जाएगा।
चल रही महामारी की स्थिति के कारण, सभी मामलों को वीडियो कॉन्फ्रेंसिंग के माध्यम से लिया जाएगा और उस उद्देश्य केलिए: – सभी अधिवक्ता/वादी "सिस्को वेबएक्स" एप्लिकेशन/सॉफ्टवेयर डाउनलोड करेंगे; रजिस्ट्रार/वसूली अधिकारी-1/और वसूली अधिकारी-II द्वारा लिए जाने वाले मामलों की सुनवाई की अगली तारीख के लिए "मीटिंग आईडी" और पासवर्ड अगली तारीख से एक दिन पहले डीआरटी आधिकारिक पोर्टल यानी "drt.gov.in" पर सार्वजनिक सूचना हेड के तहत उपलब्ध होगा, किसी भी आपात स्थिति में, अधिवक्ता/वादी संबंधित अधिकारी से नंबर 011-23748473 पर संपर्क कर सकते हैं।
12 दिसंबर, 2023 को मेरे हाथ और ट्रिब्यूनल की मुहर के तहत दिया गया |

इस ट्रिब्यूनल के आदेश से सहायक रजिस्ट्रार
उत्तरदाता आगे की पूछताछ के लिए उल्लेख किए गए फोन नंबर के तहत संपर्क कर सकता है।श्री अमित के. डार,
(एलडी रजिस्ट्रार डीआरटी-I,) फोन नंबर: 011-23748473

फॉर्म जी
नई दिल्ली मे ट्रेडिंग व्यवसाय में परिचालित टेरीयाकी बिल्डर्स प्राईवेट लिमिटेड के रुचि की अभिव्यक्ति हेतु निमंत्रण
भारतीय एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए इन्सॉल्वेंसी रिजोल्यूशन प्रक्रिया) विनियम, 2016 के विनियम 36(ए)(1) के अंतर्गत)

सं. न.	संगत विवरण	
1.	पैन/सीआईएन/~~एलएलपी~~ नं. के साथ कॉर्पोरेट देनदार का नाम	**टेरीयाकी बिल्डर्स प्राइवेट लिमिटेड** (पूर्व में ओएसिस सप्लायर्स प्राइवेट लिमिटेड के नाम से जाना जाता था) पैन नं.: AABCO4960F सीआईएन : U51909DL2011PTC377749
2.	पंजीकृत कार्यालय का पता	पंजीकृत कार्यालय : 865, ग्राउंड फ्लोर, शॉप नं. 2, गली नं 7 गोविंदपुरी, कालकाजी, नई दिल्ली, साऊथ दिल्ली–110019 पूर्व पंजीकृत कार्यालय : 740, जीएफ, जनता फ्लैट, जीटीबी एन्क्लेव दिलशाद गार्डन, दिल्ली, नॉर्थ ईस्ट दिल्ली–110093
3.	वेबसाइट का यूआरएल	लागू नही
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित है	सीआईआरपी प्रारंभ तिथि यानी 29 अगस्त, 2023 को अनंतिम वित्तीय विवरणों के अनुसार कॉर्पोरेट देनदार की कोई अचल संपत्ति नहीं है
5.	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	शून्य
6.	अंतिम वित्तीय वर्ष में बेचे गये मुख्य उत्पादों/सेवाओं की मात्रा एवं मूल्य	शून्य
7.	कर्मचारीगण/कामगारों की संख्या	5
8.	दो वर्षो के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची सहित), लेनदारो की सूची सहित अधिक विवरण यूआरएल पर	विवरण cirp.teriyakibuilders@gmail.com पर रिजॉल्यूशन प्रोफेशनल को ईमेल द्वारा मांगा जा सकता है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता उपलब्ध है :	विवरण cirp.teriyakibuilders@gmail.com पर रिजॉल्यूशन प्रोफेशनल को ईमेल द्वारा मांगा जा सकता है
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	08.01.2024
11.	भावी समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	15.01.2024
12.	अनंतिम सूची पर आपत्ति प्रस्तुत करने की अंतिम तिथि	20.01.2024
13.	भावी समाधान आवेदकों की अंतिम सूची जारी करने तिथि	29.01.2024
14.	सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और अनुरोध जारी करने की तिथि भावी समाधान आवेदकों के लिए समाधान योजनाओं के लिए	03.02.2024
15.	समाधान योजनाएं जमा करने की अंतिम तिथि	04.03.2024
16.	रुचि की अभिव्यक्ति प्रस्तुत करने के लिए संसाधित ईमेल आईडी	cirp.teriyakibuilders@gmail.com

नोट :
1. यह फॉर्म जी 02 दिसम्बर, 2023, को द पायनियर (अंग्रेजी संस्करण) और दैनिक सवेरा टाइम्स (हिंदी संस्करण) में प्रकाशित मूल फॉर्म जी का विस्तार है। ईओआई जमा करने की अंतिम तिथि अब 08 जनवरी, 2024 तक बढ़ा दी गई है।
2. उपर्युक्त समयसीमा सीआईआरपी प्रक्रिया के समय को 25 फरवरी 2024 से आगे बढ़ाने के लिए माननीय एनसीएलटी की मंजूरी के अधीन है।

हस्ता/–
सुधांशु गुप्ता
मैसर्स टेरीयाकी बिल्डर्स प्राइवेट लिमिटेड के रिजोल्यूशन प्रोफेशनल
(पूर्व में ओएसिस सप्लायर्स प्राइवेट लिमिटेड के नाम से जाना जाता था)
पंजीकरण सं. : IBBI/IPA-002/IP-N00216/2017-18/10668
पता : 311, अग्रवाल चैम्बर–2, प्लाट नं. 30, 31, वीर सावरकर ब्लॉक, ऑपोजिट मेट्रो पिलर नं. 58, शकरपुर, ईस्ट दिल्ली–110092,
ई–मेल पता : sg_1973@rediffmail.com
फोन नं. : +91-9811547321

दिनांक : 22.12.2023
स्थान : दिल्ली

बिप्लब देब से मिले नायब सैनी, संगठनात्मक विषयों पर मंथन

प्रदेश अध्यक्ष ने राज्यपाल बंडारु दत्तात्रेय से भी शिष्टाचार भेट की

सवेरा ब्यूरो

चंडीगढ़, 22 दिसंबरः हरियाणा भाजपा के प्रदेश अध्यक्ष नायब सिंह सैनी शुक्रवार को भाजपा हरियाणा के प्रदेश प्रभारी बिप्लब कुमार देब से उनके आवास पर मिलने पहुंचे। दोनों नेताओं ने लगभग एक घंटे तक संगठनात्मक विषयों पर चर्चा की। देब और सैनी के बीच प्रदेश में चल रही विकसित भारत संकल्प यात्रा के विषय पर भी बातचीत हुई। प्रदेश अध्यक्ष ने प्रदेश प्रभारी को विकसित भारत संकल्प यात्रा के विषय में विस्तार से जानकारी दी। सैनी ने बताया कि किस तरह यात्रा गांव-गांव, शहर-शहर पहुंचकर मोदी-मनोहर सरकार की योजनाओं के बारे में लोगों को जागरूक कर रही है और योजनाओं का लाभ दिला रही है। प्रदेश प्रभारी बिप्लब देब ने भी हरियाणा प्रदेश में यात्रा की सफलता पर प्रसन्नता जताई।

प्रदेश प्रभारी बिप्लब कुमार देब से संगठनात्मक विषयों पर चर्चा करते प्रदेश अध्यक्ष नायब सैनी तथा (दाएं) गुरुग्राम में हरियाणा के राज्यपाल बंडारु दत्तात्रेय से शिष्टाचार भेंट करते प्रदेश अध्यक्ष नायब सैनी।

प्रदेश प्रभारी बिप्लब कुमार देब से मिलने से पहले भाजपा प्रदेश अध्यक्ष नायब सैनी सुबह लगभग 10 बजे गुरुग्राम के पीडब्ल्यूडी रेस्ट हाउस में पहुंचकर हरियाणा के राज्यपाल बंडारु दत्तात्रेय से मिले। सैनी ने राज्यपाल से शिष्टाचार भेंट कर उनका मार्गदर्शन प्राप्त किया तथा विभिन्न महत्वपूर्ण विषयों पर चर्चा की।

इसके बाद वे प्रदेश प्रभारी से मुलाकात करने पहुंचे। प्रदेश अध्यक्ष ने कहा कि तीन राज्यों में प्रचंड जीत के बाद अब लोकसभा चुनाव की तैयारी में बीजेपी जुट गई है। चुनाव 2024 में लोकसभा में दस की दस सीटों पर कमल खिलाने और विधानसभा चुनाव में प्रचंड जीत पर भाजपा काम कर रही है। उन्होंने कहा कि प्रदेश प्रभारी बिप्लब कुमार देब से मुलाकात कर उनको पार्टी गतिविधियों की जानकारी दी है और प्रदेश में चल रही संगठनात्मक गतिविधियों तथा आगामी कार्यक्रमों पर चर्चा की है। प्रदेश अध्यक्ष ने बताया कि यह रुटिन मुलाकात थी। जिसमें प्रदेश प्रदेश प्रभारी देब से हरियाणा की राजनीतिक स्थितियों पर विस्तृत चर्चा हुई है। सैनी ने कहा कि मोदी की गारंटी वाली गाड़ी गांव-गांव लोगों के घर द्वार तक जा रही है। मोदी-मनोहर सरकार की गरीब कल्याण योजनाओं से जुड़कर लाभान्वित हो रहे हैं। उन्होंने कहा कि कार्यकताओं के दम पर ही लगातार भाजपा चुनावों में जीत हासिल करती आ रही है। 2024 में भी कार्यकताओं और जनता के आशीर्वाद से तीसरी बार केंद्र और राज्य में भाजपा की प्रचंड बहुमत से भाजपा की सरकार बनेगी।

खोया-पाया | **सार्वजनिक सूचना**

ये आम जनता को सूचित किया जाता है कि **ICICI Bank Ltd.** द्वारा जारी किये गए **सुरेंद्र सिंह बिष्ट** को एक आईडी कार्ड जारी किया गया था जो दिनांक **19.12.2023** समय **6:30 शाम** से लापता है जिसका क्रमांक **2338308** है। यदि किसी व्यक्ति को यह आईडी कार्ड मिलता है तो कृपया इसे The Manager Debt Services & Management Group, **ICICI Bank Ltd.**, S.D. Tower, Rohini, Sec-8, Delhi-110085 को वापस कर दिया जाए। इसलिए आईसीआईसीआई बैंक लिमिटेड के सभी ग्राहकों को सूचित किया जाता है कि वह किसी भी अनिधिकत व्यक्ति को जिसके पास आईडी कार्ड नं. **2338308** हो, और इस कार्ड का प्रयोग करके आपसे कोई भुगतान मांगता है तो वह अनिधिकृत होगा। कृपया यह सुनिश्चित कर लें कि यदि कोई व्यक्ति इस आईडी कार्ड को किसी भी प्रकार का भुगतान करता है तो वह अपने जोखिम पर करेगा तथा इसके लिए **ICICI Bank Ltd.** उत्तरदायी नहीं होगा।
दिनांक: 23.12.2023, दिल्ली *For* **ICICI Bank Limited**

PUBLIC NOTICE

On behalf of Yes Bank Limited, We would like to inform the general public that M/s Shiva Motors has approached for Loan against built up I-Type Shop Bearing Pvt. no.5, without roof rights, area measuring 25.08 sq. mtr, Two side open on Ground Floor corner of western side portion, admeasuring 150 sq. yds, (Said Shop) part of property bearing no.5-A/1, area measuring 300 sq. yds, situated at Tilak Nagar, New Delhi-110018 by virtue of judgment dated 23.11.2022 passed in the High Court Of Delhi, vide RC. REV.148/2018 and CM APPLS. 14431/2018, 7082/2021, 42826/2021, (Title as Mr. Rajinder Singh Vs Mr. Rajesh Arora in favour of Mr. Rajesh Arora in respect of the said shop) in if anyone claim out found or is having any objection on said property please contact to Mr. Pukhraj Neeraj Advocate (Raj Law Associates) mob. no 9999792385 within 07 days to this publication else it will be presumed that the above property is free from all encumbrances and no other person is having any claim whatsoever on it.

PUKHRAJ NEERAJ
Advocate & Legal Consultants
OFFICE: Gokul-1, A-602, Krishna Garden, Gulmohar Garden Phase-2, Raj Nagar Extension, Ghaziabad (U.P) 201017, Mob. no.: 9999792385

SALE NOTICE

"Avialable for Sale
1-Vehicle : TATA ACE, Reg. No – DL1LAB-9919, Model – 2018.
2-Vehicle : TATA ACE, Reg. No – DL1LAD-3778, Model – 2019.
3-Vehicle : TATA ACE, Reg. No – DL1LAD-3714, Model – 2019."
For details Contact:-
SUNDARAM FINANCE LIMITED.,Branch : NEW DELHI LCV- 629 & 630, Sixth Floor, Somdutt Chambers II, 9, Bhikaji Cama Place, NEW DELHI – 110066
Phone: 011-41065717
Mob: 8130090695

राष्ट्रीय सूत समाचार पत्र में नोटिस प्रकाशन हेतु
न्यायालय जिला उपभोक्ता विवाद प्रतितोष आयोग
द्वितीय, आगरा।
परिवाद संख्या 181/2023
मीना गौतम पुत्री स्व. श्री के.एन. गौतम निवासी बी-68, बालाजी पुरम, शाहगंज, थाना जगदीशपुरा, आगरा।
परिवादी
धनाम
1- श्री हरिओम दीक्षित पता ई 3-1801 क्लियू (Cleo) कक्टरी सैक्टर-120, नोयडा, थाना क्लियू कन्ट्री पुलिस स्टेशन, ग्रेटर नोएडा।
2- कल्यानी स्टेकर एण्ड हाऊसिंग प्रा.लि. द्वारा डायरैक्टर श्री हरिओम दीक्षित पता- 9/5298 ओल्ड सलीमपुर, गांधी नगर, दिल्ली-110031.
-विपक्षीगण
नोटिस U/S 35 उपभोक्ता संरक्षण अधिनियम 2019
उपरोक्त परिवाद में परिवादी द्वारा उपभोक्ता संरक्षण अधिनियम की धारा 35 के अन्तर्गत एक परिवाद आपके विरुद्ध प्रस्तुत किया है। अतः आपको निर्देशित किया जाता है कि उपरोक्त परिवाद में नियत दिनांक 16.01.2024 को प्रातः 10.00 बजे उपस्थित होकर अपना जबाव प्रस्तुत करें। यदि उपरोक्त तिथि को आप स्वयं या आपका अधिकृत अभिकर्ता अनुपस्थित रहते है तो एकतरफा सुनवाई की जायेगी और उपरोक्त अधिनियम के अन्तर्गत अवश्यक कार्यवाही की जायेगी।
आपको यह भी सूचित किया जाता है कि उपरोक्त मामले में आप स्वयं या आपका अधिकृत अभिकर्ता की उपस्थिति ही मान्य होगी। तथा अनावश्यक पत्र-व्यवहार को मान्यता दान नहीं की जावेगी।
दिनांक:- 8-12-202)
अध्यक्ष
जिला उपभोक्ता विवाद प्रतितोष आयोग,
द्वितीय आगरा

केंद्रीय मंत्री अमित शाह व उनकी धर्मपत्नी ने की मां भद्रकाली मंदिर में पूजा अर्चना

सवेरा न्यूज/जसबीर दुग्गल

कुरुक्षेत्र, 22 दिसंबरः हरियाणा के एकमात्र शक्तिपीठ श्रीदेवीकूप भद्रकाली मंदिर में आज अंतर्राष्ट्रीय गीता महोत्सव में शामिल होने आए केंद्रीय गृहमंत्री अमित शाह अपनी धर्मपत्नी सोनल शाह के साथ मां भद्रकाली जी की विशेष पूजा करने पहुंचे। भव्य रूप से सजे शक्तिपीठ में सर्वप्रथम पीठाध्यक्ष पंडित सतपाल शर्मा द्वारा गृहमंत्री व उनकी धर्मपत्नी का शक्तिस्थल श्रीदेवीकूप पहुंचने पर पुष्प गुच्छे से स्वागत किया गया। ततपश्चात गृहमंत्री की मंत्रोचारण व पान पत्तों व कमल पुष्पों के साथ श्रीदेवीकूप पर पूजा करवाई गई। वर्तमान में भारतीय राजनीति के चाणक्य कहे जाने वाले अमित शाह

कुरुक्षेत्र। केंद्रीय मंत्री अमित शाह को त्रिशूल भेंट करते मंदिर के पीठाध्यक्ष पंडित सतपाल शर्मा।

ने यहां तीन राज्यों में हुई जीत के बाद विशेष पूजा के साथ चांदी घोड़े अर्पित किए। पीठाध्यक्ष ने गृहमंत्री व उनकी धर्मपत्नी को माता की शक्ति त्रिशूल, लाल शक्ति चुनरी, चांदी मुकुट व पुष्प माला से आशीर्वाद दिया। पीठाध्यक्ष ने गृहमंत्री के घर में पूजा के लिए उन्हें मां भद्रकाली जी का सिद्ध अष्ठधातु अष्ठभुजा स्वरूप भी प्रदान किया। गृहमंत्री ने बताया कि मां भद्रकाली जी उनकी आराध्य है और वे यहां मां का आशीर्वाद लेने आए है। अमित शाह के साथ हरियाणा के मुख्यमंत्री मनोहर लाल, राज्य मंत्री संदीप सिंह और थानेसर विधायक सुभाष सुधा भी मां भद्रकाली जी का आशीर्वाद लेने पहुंचे। सोनल शाह ने छठी बार अपनी हाजरी लगाते हुए कहा कि मां भद्रकाली के दरबार में उनको हर बार अत्यंत ही धार्मिकता का अनुभव होता है। जिस प्रकार मां भद्रकाली जी उनकी हर मनोकामना पूरी करती आई हैं उसी प्रकार मां भद्रकाली जी पूरे देश वासियों की मनोकामना पूरी करती रहें और हमारे देश को खुशहाल रखें। इस मौके पर शिमला देवी, स्नेहिल शर्मा, देवांशु शर्मा, मीना जोशी, सीमा कौशल आदि मौजूद थे।

बिजली उपभोक्ताओं की जेब पर डाल रहे डाका : कुमारी सैलजा

कहीं स्मार्ट मीटर सिक्योरिटी चार्ज तो कहीं एडवांस सिक्योरिटी चार्ज के नाम पर वसूली

सवेरा ब्यूरो

चंडीगढ़,22 दिसंबर : अखिल भारतीय कांग्रेस कमेटी की राष्ट्रीय महासचिव, पूर्व केंद्रीय मंत्री एवं हरियाणा कांग्रेस कमेटी की पूर्व प्रदेशाध्यक्ष कुमारी सैलजा ने कहा कि भाजपा-जजपा गठबंधन सरकार ने बिजली बिलों के नाम पर पूरे प्रदेश में लूट मचाई हुई है। किसी जिले में स्मार्ट मीटर सिक्योरिटी चार्ज तो कहीं पर एडवांस सिक्योरिटी चार्ज के नाम पर मोटी राशि बिजली बिलों में जोडकर भेजी जा रही है। इसे हर हाल में जमा करवाना बिजली उपभोक्ताओं की मजबूरी बन गई है। बिना किसी पूर्व सूचना या लिखित आदेश के अपनी जेब पर डाका डाले से जनता हैरान व परेशान है।मीडिया को जारी बयान में कुमारी सैलजा ने कहा कि एक तरफ प्रदेश सरकार मौजूदा बिजली मीटरों से अधिक रफ्तार से चलने वाले स्मार्ट मीटर बिजली उपभोक्ताओं पर जबरन थोप रही है। इसके

सैलजा

बावजूद इन्हें लगाने से पहले ही लोगों के बिजली बिल में इनकी राशि जोडकर भेजी जा रही है। लोग भी कनेक्शन कटने के डर से इसे जमा भी करा रहे हैं। लेकिन इस तरह ये भारी भरकम राशि की जनता से वसूली करना गलत है। पूर्व केंद्रीय मंत्री ने कहा कि सभी बिजली उपभोक्ताओं की सिक्योरिटी राशि बिजली निगम के पास जमा होती है। जब पुराने मीटर की जगह नया मीटर लगा रहे हैं, तो फिर इसकी एवज में जनता से वसूली नहीं की जानी चाहिए। सरकार को अपने पास से ये मीटर लगाने चाहिएं। उपभोक्ताओं की जो सिक्योरिटी राशि बिजली निगम के पास जमा है, उस पर 18 प्रतिशत सालाना की दर से ब्याज की अदायगी करनी चाहिए।

कुमारी सैलजा ने कहा कि जिन राज्यों में चुनाव होते हैं, वहां पर भाजपा के नेता जनता को मुफ्त बिजली मुहैया कराने के वादे करने से नहीं थकते। हरियाणा में लगातार 9 साल से भाजपा सत्ता में है और यहां फ्री बिजली देना तो दूर की बात, लोगों को सिक्योरिटी चार्ज लगाकर भारी भरकम बिल भेजे जा रहे हैं। गरीब से गरीब परिवार का भी हजारों में बिजली बिल आ रहा है। पूर्व केंद्रीय मंत्री ने कहा कि लोगों को समझ नहीं आ रहा कि वह अपनी कमाई से परिवार का पेट भरे या भारी भरकम बिजली बिल भरकर सरकार की जेब भरे। जब पुराने मीटर सही चल रहे हैं तो फिर नए मीटरों पर करोड़ों खर्च करने का कोई औचित्य नहीं है। जहां भी अभी तक स्मार्ट मीटर लगे हैं, वहां बिजली उपभोक्ताओं के अनाप-शनाप बिल आ रहे हैं। इसलिए प्रदेश सरकार को गुपचुप तरीके से बिजली बिलों में स्मार्ट मीटर की एवज में ली जा रही राशि व एडवांस सिक्योरिटी चार्ज के नाम पर की जा रही वसूली को तुरंत बंद करना चाहिए।

भाजपा ने देश में लगा रखी है अघोषित इमरजैंसी : सुशील गुप्ता

सवेरा न्यूज

गन्नौर, 22 दिसंबर : आम आदमी पार्टी के प्रदेशाध्यक्ष एवं राज्यसभा सांसद सुशील गुप्ता की अगुवाई में पार्टी की बदलाव यात्रा ने गन्नौर शहर में प्रवेश किया। यात्रा का गन्नौर रेलवे स्टेशन पर पहुंचने के बाद ग्रामीण जिलाध्यक्ष महेंद्र छिक्कारा के नेतृत्व कार्यकताओं ने प्रदेशाध्यक्ष का फूलमालाओं से स्वागत किया गया। यात्रा रेलवे स्टेशन से शुरू होकर, मुख्य बाजार, देवीलाल चौक, तहसील के सामने से होते हुए गन्नौर जीटी रोड पर आ कर संपन्न हुई। इसके बाद प्रेसवार्ता करते हुए सुशील गुप्ता ने संसद की सुरक्षा चूक के मामले में केंद्र सरकार को घेरते हुए कहा कि संसद पर हमला

बदलाव यात्रा के दौरान लोगों का अभिवादन स्वीकारते आप प्रदेशाध्यक्ष सुशील गुप्ता।

दुर्भाग्यपूर्ण है। देश के गृहमंत्री अमित शाह संसद में हुई सुरक्षा भेद पर सफाई नहीं देना चाहते। जब उनसे विपक्ष सवाल कर रहा है विपक्ष के सांसदों को निलंबित कर बाहर निकाल दिया जाता है। इस मौके पर लोकसभा अध्यक्ष देवेंद्र गौतम, राई हलका प्रभारी अनिल भारद्वाज, राजेश कालीरमन, जयपाल शर्मा, रोहतास पांची, फकीरचंद, सतबीर छिक्कारा, पालेराम, दिलबाग, मुकेश सैनी, सुनीता बाल्मिकी, सरोज बाला आदि मौजूद रहे।

YES BANK
रजिस्टर्ड व कॉर्पोरेट ऑफ़िस:
येस बैंक लिमिटेड: येस बैंक हाउस, ऑफ़ वेस्टर्न एक्सप्रेस हायवे, सांताक्रूज (पूर्व), मुंबई - 400055, भारत.
फ़ोन: + 91 (120) 6689699 | **फैक्स:** +91 (22) 2619 2866 | **वेबसाइट:** www.yesbank.in
ईमेल: vibhor.gupta1@yesbank.in | **सीआईएन:** L65190MH2003PLC143249

कब्जा सूचना
(अचल संपत्ति के लिए)
नियम 8(1)

जहाँ

अधोहस्ताक्षरी ने **येस बैंक लिमिटेड ("बैंक")**का प्राधिकृत अधिकारी होने के नाते, सिक्योरिटाइजेशन एंड रिकंस्ट्रक्शन ऑफ फायनांशियल असेट्स एंड एंफोर्समेंट ऑफ सिक्योरिटी इंटरेस्ट एक्ट, 2002 और सिक्योरिटी इंटरेस्ट (एंफोर्समेंट) रूल्स, 2002 के नियम 3 के साथ पढते हुए धारा 13(12) के तहत प्रदत्त अधिकारों का उपयोग करते हुए कर्जदारों मे. आर आयुष एंटरप्राइजेस (कर्जदार), **श्री आयुष बंसल (गारंटर), श्री रवींद्र कुमार बंसल (मॉर्टगेजर और गारंटर), श्रीमती पूनम बंसल (मॉर्टगेजर और गारंटर)** को **31 अगस्त 2022** के अनुसार **₹14,87,88,394.39/- (रुपए चौदह करोड़ सत्तासी लाख अट्ठासी हजार तीन सौ चौरानबे और उनतालीस पैसे मात्र)** अदा करने के लिए मांग सूचना दिनांक **06.09.2022** को जारी की थी जिसमें उक्त सूचना मिलने के दिनांक से 60 दिन के अंदर मांग सूचना के दिनांक से भुगतान प्राप्ति के दिनांक तक के उपार्जित ब्याज, खर्च, प्रभारों इत्यादि के साथ भुगतान का आवाहन किया गया था.

कर्जदार/ मॉर्टगेजर/ गारंटर द्वारा राशि चुकता करने में विफल रहने पर एतद्द्वारा कर्जदार/ मॉर्टगेजर/ गारंटरों और जन सामान्य को सूचित किया जाता है कि अधोहस्ताक्षरी ने **येस बैंक लिमिटेड** का प्राधिकृत अधिकारी होने के नाते **19 दिसंबर 2023** को सिक्योरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, 2002 के नियम 8 के साथ पढ़ते हुए, कानून की धारा 13 की उपधारा (4) के तहत उसे दिए गए अधिकारों का प्रयोग करते हुए नीचे वर्णित गिरवी संपत्ति का कब्जा ले लिया है.

विशेषकर कर्जदार/ मॉर्टगेजर/ गारंटरों और सामान्य रूप से जनता को एतद्द्वारा संपत्ति के साथ कोई सौदा नहीं करने के लिए सचेत किया जाता है तथा संपत्ति के साथ कोई भी सौदा **20 दिसंबर 2023** के अनुसार **₹181,191,044/- (रूपए अठारह करोड़ ग्यारह लाख इक्यानबे हजार चौवालीस मात्र)** और उस पर अनुबंधित दर पर उपार्जित ब्याज/ बकाया ब्याज और प्रासंगिक खर्चों, लागतों, प्रभारों इत्यादि के साथ निर्णायक भुगतान के दिनांक तक **येस बैंक लिमिटेड, उत्तर क्षेत्रीय कॉर्पोरेट कार्यालय, मैक्स टॉवर्स, लेवल 4, सेक्टर 16बी, नोएडा 201301 की कार्रवाई के अधीन होगा.**

कर्जदार/ मॉर्टगेजर/ गारंटरों का ध्यान गिरवी आस्ति का मोचन करने के लिए उपलब्ध समय के संदर्भ में कानून की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है.

अचल संपत्ति का वर्णन

दुकान नं. 141/2, तल मंजिल, क्षेत्रफल 230 वर्ग फुट, जो गाडोदिया मार्केट, खारी बावली, दिल्ली-110006 में स्थित है, उक्त संपत्ति के अंतर्गत भूमि के मुक्त अधिकार के साथ, जो नीचे दिए अनुसार सीमाबद्ध है:

पूर्व में:	**गिरवी संपत्ति और अन्य दुकान जिसका प्रा. नं. 141/1 है, के बीच की कॉमन दीवार**
पश्चिम में:	**गिरवी संपत्ति और अन्य दुकान जिसका प्रा. नं. 142 है, के बीच की कॉमन दीवार**
उत्तर में:	**गाडोदिया मार्केट के अंदर 16 फुट चौडी कॉमन सडक**
दक्षिण में:	**गिरवी संपत्ति और दुकान जिसका प्रा. नं. 146 है, के बीच की कॉमन दीवार**

स्थान: दिल्ली
दिनांक: 19 दिसंबर 2023

हस्ताक्षर
प्राधिकृत अधिकारी
येस बैंक लिमिटेड